COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 81 OF 2018

Dated : 7th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of: Maharashtra State Electricity Distribution Company Ltd. Vs.				Appellant(s)
Maharashtra Commission & A	Electricity Anr.	Regulatory		Respondent(s)
Counsel for the Appellant(s)		: N	: Ms. Rimali Batra	
Counsel for the Respondent(s)		: N	Ms. Swapna Seshadri for R-2	

<u>ORDER</u>

Admit.

The learned counsel, Ms. Swapna Seshadri appearing for the second Respondent prays for three weeks time to file her reply in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file her reply in this matter by 31.05.2018. Thereafter, rejoinder, if any, may be filed by 14.06.2018 after duly serving copy on the other side.

List this matter on 06.07.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Vt/Js